



2026:AHC:5099

HIGH COURT OF JUDICATURE AT ALLAHABAD

WRIT - A No. - 17838 of 2025

Mahendra Nath Rai

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Anil Kumar Tripathi, Manish Kumar Pandey
Counsel for Respondent(s)	:	C.S.C.

Court No. - 33

HON'BLE VIKAS BUDHWAR, J.

In Re: Correction Application No.2 of 2025

1. By way of present correction application, correction has been sought in order dated 19.12.2025, paragraph no. 6 for deletion of the words "connected C1" while substituting the same with "connected C2" in paragraph no.7 for deletion of the words "connected C2" while substituting the same with "connected C1, in paragraph no.9 for deletion of the words "connected C2" while substituting the same with "connected C1", in paragraph no.13, for deletion of the words "connected C1" in line 6th at page-4 while substituting the same with "connected C2" and in the same paragraph in line 7th, for deletion of the words "connected C2" while substituting the same with "connected C1" and further in paragraph no.16, for deletion of the words "connected C1" "connected C2" while substituting the same with "connected C2" and "connected C1" respectively.

2. The application accordingly is **allowed**.

3. The time to file representation is extended till 16.01.2026.

January 8, 2026

N.S.Rathour

(Vikas Budhwar,J.)